

**HIGH COURT OF TRIPURA**  
**AGARTALA**

**Order No. 111**

**Dated, Agartala, the 7<sup>th</sup> July, 2017**

Hon'ble the Chief Justice has been pleased to order that the trial of cases in relation to sitting MPs and MLAs who have charges framed against them for the offences specified in Section 8(1), 8(2) and 8(3) of the Representation of the People Act shall be conducted on a day-to-day basis, as far as possible, and be concluded within one year from the date of the framing of charge(s).

If for some extraordinary circumstances the concerned Court is not able to conclude the trial within one year from the date of framing of charge(s), such Court shall submit a report to the High Court indicating reasons for not adhering to the above-referred time limit and delay in conclusion of the trial.

This is issued in terms of the Order dated 10.03.2014 of the Hon'ble Supreme Court of India passed in Writ Petition (Civil) No. 536 of 2011 (*Public Interest Foundation & Ors. versus Union of India & Anr.*).

By order,

Sd/-

**(A. DEBBARMA)**  
**REGISTRAR (JUDICIAL)**

**No.F. 40 (22)-HCT/BENCH/SUB.JUD/2017/12237-282 . July 07, 2017**

**Copy to: -**

01. The District & Sessions Judge, South Tripura Judicial District, Belonia/West Tripura Judicial District, Agartala/North Tripura Judicial District, Dharmanagar/Unakoti Judicial District, Kailashahar/Gomati Judicial District, Udaipur for information and necessary compliance. They are also requested to circulate the same amongst the concerned Presiding Officers under their respective judgeship for information and necessary compliance;
02. The Registrar (Vigilance), High Court of Tripura, Agartala;
03. The Principal Secretary to the Hon'ble Chief Justice, High Court of Tripura, Agartala;
04. The Registrar (Admn., P&M), High Court of Tripura, Agartala;
05. The Joint Registrar, High Court of Tripura, Agartala;
06. The Deputy Registrar(s), High Court of Tripura, Agartala;
07. The Chief Librarian, High Court of Tripura, Agartala;
08. The Secretary to the Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura, Agartala;
09. The Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
10. The Secretary attached with the Registrar General, High Court of Tripura, Agartala;
11. The Assistant Registrar(s), High Court of Tripura, Agartala;
12. The System Analyst, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the official website of the High Court of Tripura;
13. The Librarian-cum-RO, High Court of Tripura, Agartala;
14. The Superintendent(s), High Court of Tripura, Agartala;
15. Order File.

  
**REGISTRAR (JUDICIAL)**